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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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+ ITA 1049/2010

THE COMMISSIONER OF INCOME  
TAX(CENTRAL-II)

Through

..... Appellant  
Mr. Sanjeev Sabharwal,  
Advocate for Ms. Rashmi  
Chopra, Advocate

versus

RAJDHANI NURSERIES LTD

Through

..... Respondent  
Mr. Mohit Jolly, Advocate

11.

+ ITA 1051/2010

THE COMMISSIONER OF INCOME  
TAX(CENTRAL-II)

Through

..... Appellant  
Mr. Sanjeev Sabharwal,  
Advocate for Ms. Rashmi  
Chopra, Advocate

versus

RAJDHANI NURSERIES LTD

Through

..... Respondent  
Mr. Mohit Jolly, Advocate**CORAM:****HON'BLE THE CHIEF JUSTICE****HON'BLE MR. JUSTICE MANMOHAN**



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**ORDER**  
**05.08.2010**

**CM 13289/2010 in ITA 1051/2010**

Allowed, subject to all just exceptions.

**ITA 1049/2010 & ITA 1051/2010**

We have heard Mr. Sanjeev Sabharwal on behalf of Ms. Rashmi Chopra, learned counsel for Revenue and Mr. Mohit Jolly, learned counsel for the assessee.

It is submitted at the Bar that the present controversy is covered by the decision rendered on 14<sup>th</sup> October, 2009 in ITA No. 951/2009 relating to the same assessee. In the said case, appeal has been dismissed by the Division Bench of this Court.

Accordingly, concurring with the said view, the present appeals stand dismissed.

  
**CHIEF JUSTICE**

  
**MANMOHAN, J**

**AUGUST 05, 2010**  
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